

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2975/97

New Delhi this the 24th day of December, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

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Sh. Tilak Kumar,
S/o Sh. Niranjan Prasad Singh,
R/o 92-A, Sector-53. Applicant

(through Sh. O.P. Saxena, advocate)

versus

1. Union of India through
its Secretary,
Ministry of Personnel,
Pension and Public Grievances,
North Block, New Delhi.
2. The Staff Selection Commission,
through its Chairman,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-3.
3. The Regional Director(ER),
Staff Selection Commission,
5, Esplanade Road West,
Old Assembly Building,
Ground Floor,
Calcutta-700 001. Respondents

ORDER(ORAL)

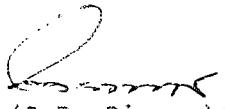
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The case of the applicant is that at the time of applying in pursuance of the relevant advertisement for the examination of the year 1996, he had admittedly applied both for Eastern and Southern Region even though he had subsequently written a letter to the Regional Director to cancel his candidature for the Eastern Region. On the face of the admitted fact that he had indulged in multiple application at the time when he applied, that has automatically contravened the declaration given by the applicant, no relief can be given to the applicant.

X

(3)

We have rejected a number of applications in view of the recent decision of the Hon'ble Supreme Court in the case of Radhey Shyam which is applicable only prospectively. We find no reason to retain this O.A. and the same is rejected as being not maintainable.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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